



Government of Jammu and Kashmir
Finance Department
Civil Secretariat, Srinagar.

Notification

Srinagar the 29th August, 2018

SRO 361 .- In exercise of the powers conferred by Section 5 of the Jammu and Kashmir Levy of Tolls Act, Samvat. 1995, (Act No. VIII of 1995), the Government hereby exempt from payment of levy of tolls leviable under the said Act, the vehicles carrying 1240 CUs M1 EVMs and 6440 EVM VVPATs from Punjab for the use in the ensuing Election of Municipal Bodies, with the condition that Chief Electoral Officer, Jammu and Kashmir certifies that the said CUs/M1 EVMs/VVPATs are required for use in the Election of Municipal Bodies in the State and shall be returned after the said elections are over.

By order of the Government of Jammu and Kashmir.

Sd/-

(Navin K. Choudhary), IAS
Principal Secretary to the Government
Finance Department

Dated: 29-08-2018

No. ET/Estt/Exemp/128/2018

Copy to the:-

1. Chief Electoral Officer, J&K.
2. Commissioner /Secretary to the Government, General Administration Department.
3. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs.
4. Excise Commissioner, J&K.
5. Deputy Excise Commissioner, Check Post, Lakhanpur
6. Pvt. Secretary to Hon'ble Advisor (V).
7. Pvt. Secretary to the Chief Secretary.
8. Pvt. Secretary to the Principal Secretary to the Government, Finance Department.
9. Stock File/SRO File.

(Dr. Aadil Fareed)

Under Secretary to Government

29/8